

অসম



ৰাজপত্ৰ

মময়মদমনি

# THE ASSAM GAZETTE

অসাধাৰণ

## EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

## PUBLISHED BY AUTHORITY

নং 138 দিশপুৰ, সোমবাৰ, 30 জুলাই, 2001, 8 শ্ৰাবণ, 1923 (শক)  
No. 138 Dispur, Monday, 30th July, 2001, 8th Sravana, 1923 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

### NOTIFICATION

The 26th June 2001

No. LGL.53/2001/8.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Sl. No.	Description	Revenue	Other	Total
23	Residential Buildings	12,00,000	—	12,00,000
20	Medical & Public Health	—	—	—
25	Miscellaneous General Service & Other Revenue	3,94,000	—	3,94,000
19	Aidance Commission and Other	1,30,25,000	—	1,30,25,000
18	Fire Services	3,25,000	—	3,25,000
17	Administration and Finance	77,01,000	—	77,01,000
12	District Administration	—	—	—
11	Secretary and Attached Offices	2,14,000	—	2,14,000
10	Other Fiscal Service	47,000	—	47,000
7	Administration of Justice	3,17,000	—	3,17,000
		1,25,000	—	1,25,000

**ASSAM ACT No. IX of 2001**  
(Received the assent of the Governor on 21st June, 2001)

**THE ASSAM APPROPRIATION (No.III) ACT, 2001**

AN

ACT

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year, 2001-2002.

Be it enacted by the Assam Legislative Assembly in the Fifty-second Year of the Republic of India as follows:-

**Short title**

1. This Act may be called the Assam Appropriation (No.III) Act, 2001.

**Withdrawal of  
Rs. 56,41,58,000  
from and out of the  
Consolidated Fund of  
the State of Assam for  
the year, 2001-2002**

2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of Fifty-six crores Forty-one lakh and Fifty-eight thousand rupees towards defraying the several charges which will come in course of payment during the financial year, 2001-2002 in respect of the services specified in column (2) of the Schedule.

**Appropriation**

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**THE SCHEDULE**

( See Sections 2 and 3 )

(1) Grant No./ Appropriation	(2) Services and purposes		[3] Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated Fund	Total
			Rs.	Rs.	Rs.
3	Administration of Justice	Revenue	1,55,000	—	1,55,000
10	Other Fiscal Service	Revenue	3,17,000	—	3,17,000
11	Secretariat and Attached Offices	Revenue	10,09,94,000	47,000	10,10,41,000
12	District Administration	Revenue	—	2,14,000	2,14,000
14	Police	Revenue	—	63,000	63,000
17	Administrative and Functional Buildings	Capital	2,77,01,000	—	2,77,01,000
18	Fire Services	Revenue	—	28,000	28,000
19	Vigilance Commission and Others	Revenue	3,26,000	—	3,26,000
25	Miscellaneous General Service & Others	Revenue	—	1,30,26,000	1,30,26,000
29	Medical & Public Health	Revenue	—	3,94,000	3,94,000
33	Residential Buildings	Revenue	15,00,000	—	15,00,000

**THE SCHEDULE**  
( See Sections 2 and 3)

(1) Grant No./ Appropriation	(2) Services and purposes	[3] Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
34	Urban Dev. (Municipal Admn. Deptt.) Revenue	1,00,00,000	—	1,00,00,000
44	North Eastern Council Schemes Capital	10,08,00,000	—	10,08,00,000
49	Irrigation Revenue	20,00,00,000	—	20,00,00,000
		Capital	1,000	37,42,000
55	Forestry and Wild Life Revenue	4,96,000	—	4,96,000
57	Rural Development Revenue	4,65,00,000	—	4,65,00,000
58	Industries Revenue	—	61,86,000	61,86,000
62	Power (Electricity) Revenue	4,66,16,000	—	4,66,16,000
		Capital	50,50,000	—
71	Education (Elementary, Secondary etc.) Revenue	2,000	—	2,000
<b>Total=</b> Revenue		40,69,06,000	1,99,58,000	42,68,64,000
Capital		13,35,52,000	37,42,000	13,72,94,000
<b>Grand Total=</b>		<b>54,04,58,000</b>	<b>2,37,00,000</b>	<b>56,41,58,000</b>

M. K. DEKA,  
Secretary to the Govt. of Assam,  
Legislative Department.

২০০১ চনৰ IXনম্বৰ অসম অধিনিয়ম  
( ২০০১ চনৰ ২১ জুন তাৰিখে ৰাজ্যপালৰ সন্মতি প্ৰাপ্ত )

অসম বিনিয়োগন (নং-৩) অধিনিয়ম ২০০১  
এখন অধিনিয়ম

২০০১-২০০২ চনৰ বিত্তীয় বছৰটোৰ সেৱাৰ বাবে অসম ৰাজ্যৰ একত্ৰীকৃত নিধিৰ পৰা নিৰ্দিষ্ট পৰিমাণৰ অতিৰিক্ত টকা উলিওৱাৰ আৰু বিনিয়োগনৰ প্ৰাধিকাৰ দিবৰ নিমিত্তে এখন বিধেয়ক ।

ভাৰত গণৰাজ্যৰ বাৰমতম বৰ্ষত তলত উল্লেখ কৰা ধৰণে অসম বিধান সভাৰ দ্বাৰা অধিনিয়মিত কৰা হওঁক ।

সংক্ষিপ্ত নাম ।

১। এই অধিনিয়মখনক অসম বিনিয়োগন (নং- ৩ ) অধিনিয়ম, ২০০১ বুলি কোৱা হ'ব ।

২০০১-২০০২ চনৰ বিত্তীয়  
বছৰটোৰ বাবে অসম  
ৰাজ্যৰ একত্ৰীকৃত নিধিৰ  
৫৬,৪৫,৫৮,০০০  
টকা উলিওৱা ।

২। ২০০১-২০০২ চনৰ বিত্তীয় বছৰটোৰ ভিতৰত অনুসূচীৰ (২) কলমত বিনিৰ্দিষ্ট সেৱা সমূহৰ সম্পৰ্কত বিভিন্ন ব্যয় বহন কৰিবলৈ অসম ৰাজ্যৰ একত্ৰীকৃত নিধিৰ পৰা অনুসূচীৰ (৩) কলমত বিনিৰ্দিষ্ট সৰ্বমুঠ ছাপ্পন্ন কোটি, একচল্লিশ লাখ আৰু আঠশতক হাজাৰ টকা উলিয়াব ও বিনিয়োগ কৰিব পাৰিব ।

বিনিয়োগন ।

৩। এই অধিনিয়মৰ দ্বাৰা অসম ৰাজ্যৰ একত্ৰীকৃত নিধিৰ পৰা উলিয়াবলৈ প্ৰাধিকাৰ দিয়া টকা উল্লেখিত বছৰটোৰ সম্পৰ্কত অনুসূচীত দেখুওৱা সেৱা সমূহ আৰু উদ্দেশ্যৰলীৰ বাবে বিনিয়োগন কৰা হ'ব ।

অনুসূচী

( ধাৰা ২ ও ৩ দৃষ্টব্য )

(১) মন্ত্ৰী নং বিনিয়োগন	(২) সেৱা সমূহ আৰু উদ্দেশ্যৰলী	(৩) সৰ্বোচ্চ টকাৰ পৰিমাণ			
		বিধান সভাৰ দ্বাৰা গৃহীত	একত্ৰীকৃত নিধিৰ ওপৰত ধাৰ্য্য	মুঠ	
		টকা	টকা	টকা	
৩	ন্যায় প্ৰশাসন	ৰাজহ	১,৫৫,০০০	—	১,৫৫,০০০
১০	অন্যান্য সামাজিক সেৱা	ৰাজহ	৩,১৭,০০০	—	৩,১৭,০০০
১১	সচিবালয় আৰু সংশ্লিষ্ট কাৰ্যালয়	ৰাজহ	১০,০৯,৯৪,০০০	৪৭,০০০	১০,১০,৪১,০০০
১২	জিলা প্ৰশাসন	ৰাজহ	—	২,১৪,০০০	২,১৪,০০০
১৪	আৰক্ষী	ৰাজহ	—	৬৩,০০০	৬৩,০০০
১৭	প্ৰশাসনীয় আৰু কাৰ্যালয় ভৱন	মূলধন	২,৭৭,০১,০০০	—	২,৭৭,০১,০০০
১৮	অগ্নি নিৰ্বাপক সেৱা	ৰাজহ	—	২৮,০০০	২৮,০০০
১৯	সতৰ্কতা আয়োগ আৰু অন্যান্য	ৰাজহ	৩,২৬,০০০	—	৩,২৬,০০০
২৫	বিভিন্ন সাধাৰণ সেৱা আৰু অন্যান্য	ৰাজহ	—	১,৩০,২৬,০০০	১,৩০,২৬,০০০

অনুসূচী  
( ধাৰা ২ ও ৩ দৃষ্টব্য )

(১) মঞ্জুৰী নং বিনিয়োগন	(২) সেৱা সমূহ আৰু উদ্দেশ্যাবলী		(৩) সৰ্বোচ্চ টকাৰ পৰিমাণ		
			বিধান সভাৰ দ্বাৰা গৃহীত	একত্ৰীকৃত নিধিৰ ওপৰত ধাৰ্য্য	মুঠ
			টকা	টকা	টকা
২১	চিকিৎসা আৰু জনস্বাস্থ্য	ৰাজহ	—	৩,৯৪,০০০	৩,৯৪,০০০
৩০	আৱাসিক ভৱন	ৰাজহ	১৫,০০,০০০	—	১৫,০০,০০০
৩৫	নগৰাঞ্চল উন্নয়ন ( পৌৰ প্ৰশাসন বিভাগ )	ৰাজহ	১,০০,০০,০০০	—	১,০০,০০,০০০
৪৫	উত্তৰ-পূৱ পৰিষদ আঁচনি	মূলধন	১০,০৮,০০,০০০	—	১০,০৮,০০,০০০
৪৯	জলসিঞ্চন	ৰাজহ	২০,০০,০০,০০০	—	২০,০০,০০,০০০
		মূলধন	১,০০০	৩৭,৪২,০০০	৩৭,৪৩,০০০
৫৫	বনানীকৰণ আৰু বন্যপ্ৰাণী	ৰাজহ	৪,৯৬,০০০	—	৪,৯৬,০০০
৫৭	গ্রামোন্নয়ন	ৰাজহ	৪,৬৫,০০,০০০	—	৪,৬৫,০০,০০০
৫৮	উদ্যোগ	ৰাজহ	—	৬১,৮৬,০০০	৬১,৮৬,০০০
৬১	শক্তি ( বিদ্যুৎ )	ৰাজহ	৪,৬৬,১৬,০০০	—	৪,৬৬,১৬,০০০
		মূলধন	৫০,৫০,০০০	—	৫০,৫০,০০০
৭১	শিক্ষা ( প্ৰাথমিক, মাধ্যমিক ইত্যাদি )	ৰাজহ	২,০০০	—	২,০০০
মুঠ-		ৰাজহ	৪০,৬৯,০৬,০০০	১,৯৯,৫৮,০০০	৪২,৬৮,৬৪,০০০
		মূলধন	১৩,৩৫,৫২,০০০	৩৭,৪২,০০০	১৩,৭২,৯৪,০০০
সৰ্ব মুঠ-			৫৪,০৪,৫৮,০০০	২,৩৭,০০,০০০	৫৬,৪১,৫৮,০০০

এম, কে, ডেকা,  
সচিব, অসম চৰকাৰ,  
বিধান বিভাগ।